(घ) ब्यौरा निम्नानुसार है:-

(लाख रुपये)

माध्यम	1990-91	1991-92	1992-93
समाचार पत्र/प्रैस	162.7	215.7	112.1
टीवी/रेडियो	19.13	21.1	20.52
सूचना पटिकाएं अन्य माध्यम	27.8	33.7	53.0
	93.3	104.2	109.7
योग :	302.93	374.7	295.32

(ङ) और (च) पता लगाये गये क्षेत्रों में परिवहन, सिंचाई, डीजल पंपसैट, डीजल जनरेटिंग सैट, ट्रैक्टर इत्यादि शामिल हैं । देश में सार्वजनिक और निजी क्षेत्र में पेट्रोल और डीजल की खपत के बारे में अलग से न कोई आकड़ें रखे जाते हैं, न संकलित किये जाते हैं ।

तेल की खोज के लिये किया गया सर्वेक्षण

2937. **श्री अजीत जोगी :**
श्री मूलचन्द मीणा :

क्या **पेट्रोलियम और प्राकृतिक गैस मंत्री** यह बताने की कृपा करेंगे कि :

(क) उन राज्यों के नाम क्या हैं जहां पिछले तीन वर्षों के दौरान तेल की खोज के लिये सर्वेक्षण कराया गया था;

(ख) उन स्थानों के नाम क्या हैं, जहां तेल की खोज के लिये आदेश जारी किये गये हैं ; और

(ग) इन स्थानों से निकाले गये पेट्रोलियम पदार्थों की मात्रा कितनी है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय के राज्य मंत्री (कैप्टन सतीश शर्मा): (क) पिछले तीन वर्षो के दौरान गुजरात, राजस्थान, तमिलनाडु, आंध्र प्रदेश, पश्चिमी बंगाल, बिहार, त्रिपुरा, नागालैंड, उत्तर प्रदेश, मध्य प्रदेश, हिमाचल प्रदेश, अरुणाचल प्रदेश व पश्चिमी और पूर्वी अपतटीय क्षेत्रों में भूकम्पीय सर्वेक्षण किये गये हैं ।

(ख) आठवीं योजना के अनुमोदित अन्वेषण कार्यक्रम के अनुसार तटवर्ती भाग में ऊपरी असम, असम-अराकान पश्चिमी बंगाल, हिमाचल की तराई और गंगाघाटी, राजस्थान कच्छ और सौराष्ट्र, कैम्बे, कृष्णा गोदावरी, कावेरी, विन्ध्य और गौंदवाना की पत्तवार बेसिनों में तथा पश्चिमी और पूर्वी अपतटीय क्षेत्रों में भूकम्पीय सर्वेक्षण तथा अन्वेषण वेधन हाथ में लिया जाना अपेक्षित है ।

(ग) शीघ्र उत्पादन प्रणालियों के अन्तर्गत अल्प उत्पादन को छोड़कर गत तीन वर्षों में जिन क्षेत्रों में सर्वेक्षण और अन्वेषण कार्य शुरू किया गया है वहां से उत्पादन को स्थापित करना समयपूर्व होगा ।

Import Bills for Petroleum Products

2938. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to the answer to Unstarred Question 356 given in the Rajya Sabha on 23rd February, 1994 and state:

(a) what steps have been taken by Government to reduce the import bills of petroleum products; and

(b) what are the details of progress made in that direction?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH SHARMA): (a) and (b)

In order to reduce expenditure on imports of petroleum products, efforts are being made to increase the refining capacity by taking up expansion of existing refineries and setting-up of new grassroot refineries in the public sector, joint venture and private sector besides promoting conservation of petroleum products in various fields.

Private Companies in LPG Marketing

2939. SHRI S. S. AHLUWALIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that no private Company has so far launched the distribution of LPG for domestic use in the country despite the fact that Government had permitted private trade in LPG almost a year ago;

(b) if so, what are the details and reasons therefor;

(c) what is the number of private companies which have started importing LPG with details thereof; and

(d) whether such imports have enhanced the availability of LPG in the country?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH SHARMA): (a) to (d) Two private sector companies have so far imported about 6.1 TMT of LPG under the parallel marketing system, most of which has been sold in bulk to Industry. One company has planned to import packed LPG in cylinders and start its distribution for domestic use shortly.

Supply of Kerosene and LPG by private oil companies

2940. SHRI BISHAMBHAR NATH PANDE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased o state:

(a) whether it is a fact that the private oil companies are coming up in a big way for supply of kerosene and LPG in India; and

(b) if so, what are the terms and conditions Government have imposed on them for regulating the oil supplies in the country?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) The response to the parallel marketing system of kerosene and LPG by the private sector has been encouraging.

(b) Under the Parallel Marketing System, private agencies can import and market kerosene and LPG using| setting up their own infrastructure and distribution net-work, at market determined prices to domestic, non-domestic and industrial customers. They are, however, required to obtain necessary approvals under the relevant Acts|Rules from Central|State| local authorities regarding safety, pollution control etc. as applicable. Under the LPG (Regulation of Supply and Distribution) Order, 1993, and the Kerosene (Restriction on use and Fixation of Ceiling Price) Order 1993, the parallel marketeers are required to intimate their intention and capabilities to import and sell LPG| Kerosene before commencement of such activities and submit a monthly report giving details of the products imported by them. Besides they have to furnish to the Government or to such agencies authorised by Government all relevant particulars